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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

JODHPUR BENCH, JODHPUR

ORDER SHEET

APPLICATION NO..... OF

Applicant(s)

Respondent(s)

Advocate for
Applicant(s)

Advocate for
Respondent(s)

Notes of the Registry

Orders of the Tribunal

**Original Application No. 19/2006
(Jai Kumar Singh vs. The UOI & Ors.)**

Date of order: 28.03.2006

Mr. Sanjeev Johari, counsel for the applicant.
Mr. M. Godara, proxy counsel for
Mr. Vinit Mathur, counsel for respondents
No. 1 to 3 & 5 **And**
Mr. Manoj Bhandari, counsel for the respondents
No. 1 to 3 & 5.
None is present for the respondent No. 4.

At the very outset, the learned counsel for the applicant has drawn my attention to an application styled as application for withdrawal of Original Application. It is been averred in the application that the applicant wants to withdraw the instant application as he does not want to pursue this further and in this view of the matter, he may be permitted to withdraw the O.A. The learned counsel for the respondents has submitted that he has filed a detailed reply to the O.A. In any case, once the prayer for the withdrawal has been made, there should not be any difficulty in accepting the prayer made on behalf of the applicant.

In the premises, the Original Application stands dismissed having been withdrawn. The interim order issued on 24.01.2006 stands vacated forthwith. However, in the facts and circumstances of this case, there shall be no order as to costs.

Kaushik
(J.K. KAUSHIK)
JUDICIAL MEMBER

*Recd. Copy
Anmol
Akheshwar
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